

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4710  
ANSWERED ON:23.04.2013  
JAIL BREAKS  
Singh Rajkumari Ratna;Singh Shri Ratan

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether there are reports of jail breaks and escape from the jails in the country;
- (b) if so, the details thereof along with the reasons therefor;
- (c) the total number of such cases reported/registered and the action taken thereon during each of the last three years and the current year, State-wise;
- (d) the action taken against the responsible officers for such cases during the said period, State-wise; and
- (e) the other preventive measures taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

- (a) to (c): As per data compiled by National Crime Records Bureau (NCRB), a total number of 3, 2 and 28 cases of jail breaks and 593, 532 and 523 escapees from jails were reported in the country during 2009, 2010 and 2011 respectively. State/UT wise statement is enclosed.
- (d): "Prisons" is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments.
- (e): The Government of India has issued an advisory on 16th October 2009 for improving the security measures in jails to avoid incidents of jail breaking.